

Central Administrative Tribunal  
Principal Bench  
New Delhi

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CP.248/2013 in  
OA.998/2004

New Delhi this the 15th day of April, 2014

**Hon'ble Shri V. Ajay Kumar, Member (Judicial)**  
**Hon'ble Shri V. N. Gaur, Member (Administrative)**

Shri Dinesh Verma  
S/o Shri Daya Ram Verma  
R/o D-801, Gali No.8, Ashok Nagar,  
Delhi. ....Applicant.

( By Advocate : Shri M.K. Bhardwaj proxy for Sh. Sachin Chauhan)

**VERSUS**

1. Sh. Arvind Rai  
Secretary, Delhi Secretariat,  
I.P. Estate, New Delhi.
2. Mrs. Richa,  
Deputy Secretary  
Services, ACP Promotion Cell,  
5<sup>th</sup> Level A-Wing,
3. Shri Amitabh Kundu  
Deputy Secretary  
GAD Level II, A-Wing Delhi  
Secretariat, Delhi.
4. Sh. Arvind Rai  
Principal Secretary  
GAD Level II, A-Wing Delhi  
Secretariat, Delhi. ....Respondents

( By Advocate: Shri Shri Vijay Pandita )

**O R D E R (ORAL)**

**(By Hon'ble Shri V. Ajay Kumar, Member (J):-**

When this Contempt Petition is taken up for hearing, the learned counsel for the respondents filed the compliance affidavit and submitted that orders have been passed on 6.3.2014 and 4.4.2014 in pursuance of the directions of this Tribunal in OA.998/2004, which were confirmed in WP[c] No. 5145/2005 and SLP No. 29213/2011 by the Hon'ble High Court of Delhi and Hon'ble Supreme Court.

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2. In view of the same, nothing survives in the Contempt Petition and accordingly, the same is closed. Notices issued to the respondents are discharged. There shall be no order as to costs.

*V.N. Gaur*  
(V.N. Gaur)  
Member(A)

*V.A. Kumar*  
(V.A. Kumar)  
Member (J)

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